

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. 1

SERVICE TAX APPEAL NO. 52901 OF 2016

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-161 AND 162-16-17 dated 21.07.2016 passed by the Commissioner (Appeals), Central Excise, Bhopal)

Satish Tiwari

Appellant

EM-57, Indus Town, Pithampur,
Distt. Dhar, Pithampur (MP)

Versus

The Commissioner, Central Excise, Indore

Respondent

Appearance

None - for the Appellant

Shri Rajeev Kapoor, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Order: 05.01.2023

Final Order No. 50008/2023

Justice Dilip Gupta:

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & Pronounced in open Court)

(Justice Dilip Gupta)
President

(P.V. Subba Rao)
Member (Technical)

RM

